

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1490
TO BE ANSWERED ON 20.12.2022
CORPORATE TAX DATA**

1490: Dr. John Brittas:

Will the Minister of FINANCE be pleased to state:

- (a) the amount collected as Corporate Tax in the country during the last five years;
- (b) the details thereof, year-wise and State-wise;
- (c) the details of percentage of the Gross Domestic Product (GDP) contributed by way of Corporate Tax during the last five years;
- (d) the details thereof, year-wise; and
- (e) the details of percentage scale of Corporate Tax imposed during the last five years, year-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) &(b) The amount collected as Corporate Tax during the last five years is as under:

(Amount in Rs. crores)

Financial Year	Corporate Tax Collected (Net)
2017-18	5,71,202
2018-19	6,63,572
2019-20	5,56,876
2020-21	4,57,719
2021-22	7,12,037

Details of the amount collected as Corporate Tax year-wise and State-wise is enclosed in Annexure.

Source: Principal CCA, CBDT

(c) & (d): Percentage of net Corporate Tax to GDP (at current prices) is as under:

(Amount in Rs. crores)

Financial Year	Net Corporate Tax#	Gross Domestic Product (GDP) (at current prices) *	In Percentage- [(Col. (3) /Col. (2)]
Col. (1)	Col. (2)	Col.(3)	Col.(4)
2017-18	5,71,202	1,70,95,005	3.34%
2018-19	6,63,572	1,88,86,957(2 nd RE)	3.51%
2019-20	5,56,876	2,00,74,856(2 nd RE)	2.77%
2020-21	4,57,719	1,98,00,914(1 st RE)	2.31%
2021-22	7,12,037	2,36,64,637(PE)	3.01%

Source: *GDP data based on MoSPI Press Releases dated 31.05.2019 (FY 2017-18), 31.05.2021 (FY2018-19), 31.05.2022(2019-20, 2020-21, 2021-22)

Pr.CCA, CBDT

(e) Corporate Tax Rate over the past Five Years are provided as under:

A. I. Corporate Tax Rate over the past Five Years

Description	Rate of tax
I. In the case of a domestic company,-	
AY 2022-23 (i) Where total turnover or the gross receipt in the previous year 2019-20 does not exceed four hundred crore rupees;	25 %
AY 2021-22 (i) Where total turnover or the gross receipt in the previous year 2018-19 does not exceed four hundred crore rupees;	
AY 2020-21 (i) Where total turnover or the gross receipt in the previous year 2017-18 does not exceed four hundred crore rupees;	
AY 2019-20 (i) Where total turnover or the gross receipt in the previous year 2016-17 does not exceed two hundred and fifty crore rupees;	
AY 2018-19 (i) Where total turnover or the gross receipt in the previous year 2015-16 does not exceed fifty crore rupees;	
(ii) Other than referred in item (i)	30%

II. In case of a company other than domestic company	
(i) on so much of the total income as consists of,— (a) royalties received from Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 31.03.1961 but before the 1.04.1976; or (b) fees for rendering technical services received from Government or an Indian concern in pursuance of an agreement made by it with the Government or the Indian concern after the 29.02.1964 but before the 1.04.1976, and where such agreement has, in either case, been approved by the Central Government;	50%
(ii) on the balance, if any, of the total income	40%

A. II. Rates of Corporate tax in special cases:

<i>Sr.no</i>	<i>Section of Income-tax Act</i>	<i>Rate</i>
1.	Certain manufacturing domestic companies, opting for provisions of section 115BA (w.e.f. AY 2017-18) subject to fulfilment of conditions as laid down in the Act	25%
2.	Domestic companies, opting for provisions of section 115BAA (w.e.f. AY 2020-21 onwards) subject to fulfilment of conditions as laid down in the Act	22%
3.	Certain new manufacturing domestic companies, opting for provisions of section 115BAB (w.e.f. AY 2020-21 onwards) subject to fulfilment of conditions as laid down in the Act	15%
4.	Minimum Alternative tax, on the book profit, as may be applicable to companies covered under provisions of section 115JB	18.5% (till AY 2019-20) 15% (w.e.f. AY 2020-21)
5.	Tax on dividends distributed, paid or declared as per provisions of section 115O of the Act	15% or 30% as the case be [applicable till 31.03.2020]

A. Rate of Surcharge

The amount of income-tax shall be increased by a surcharge on the amount of income-tax computed, for the purposes of the Union calculated as under:

<i>Description</i>	<i>Rate of surcharge</i>
i. In the case of a domestic company,-	
(a) having a total income exceeding one crore rupees but not exceeding ten crore rupees,	7%
(b) having a total income exceeding ten crore rupees	12%
ii. In case of every company other than a domestic company –	
(a) having a total income exceeding one crore rupees but not exceeding ten crore rupees,	2%
(b) having a total income exceeding ten crore rupees	5%

Provided that in the case of every company having a total income exceeding one crore rupees but not exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax on a total income of one crore rupees by more than the amount of income that exceeds one crore rupees:

Provided further that in the case of every company having a total income exceeding ten crore rupees, the total amount payable as income-tax and surcharge on such income shall not exceed the total amount payable as income-tax and surcharge on a total income of ten crore rupees by more than the amount of income that exceeds ten crore rupees.

In case of every domestic company whose income is chargeable to tax under section 115BAA or section 115BAB of the Income-tax Act, the income-tax computed under this sub-section shall be increased by a surcharge, for the purposes of the Union, calculated at the rate of *ten per cent.* of such income-tax.

A. Further, the amount of corporate tax and applicable surcharge shall be increased by the amount of cess as may be applicable for the relevant year.

Financial Year	Cess
2017-18	3% (Education cess 2% & Secondary and Higher Education Cess of 1%)
2018-19	4% (Health & Education cess)
2019-20	4% (Health & Education cess)
2020-21	4% (Health & Education cess)
2021-22	4% (Health & Education cess)

Annexure

States/UTs wise amount collected as Corporate Tax during the last five years					
(Rs. in Crores)					
	Corporation Tax				
	2017-18	2018-19	2019-20	2020-21	2021-22
Andaman & Nicobar Islands	28.17	39.23	39.73	27.25	34.67
Andhra Pradesh	20,745.69	22881.03	20,928.56	17,522.02	25,772.11
Arunachal Pradesh	60.45	114.33	87.69	55.81	105.09
Assam	2,982.39	3803.77	2,131.29	814.26	2,383.85
Bihar	2,699.53	1501.29	1,832.73	1,098.58	2,252.45
Chandigarh	751.55	812.42	787.39	468.32	1,031.28
Chhattisgarh	1,747.79	1859.76	1,900.29	1,354.09	3,369.55
Dadra and Nagar haveli	80.63	81.66	113.38	207.02	488.74
Daman and Diu	73.36	87.72	86.64		
Delhi	93,964.24	112745.00	92,523.26	62,415.12	105751.38
Goa	916.96	895.07	787.98	634.33	902.55
Gujarat	20,805.71	24336.94	24,777.94	20,946.50	34059.93
Haryana	13,908.50	20189.82	15,586.73	11,730.92	20593.15
Himachal Pradesh	891.77	859.48	1,022.37	792.08	1163.71
Jammu and Kashmir	518.50	630.99	429.12	407.49	720.97
Jharkhand	1,679.33	2727.05	2,675.78	1,727.87	2328.20
Karnataka	53,887.27	65207.35	53,130.52	54,963.75	79755.88
Kerala	7,443.83	8323.51	7,026.19	5,997.06	8141.64
Ladakh	-	0.00	0.00	0.00	0.00
Lakshadweep	2.62	2.89	2.54	1.58	0.59
Madhya Pradesh	9,774.72	12142.49	11,046.10	5,779.76	8382.97
Maharashtra	2,43,849.52	272115.95	2,20,550.25	1,86,301.12	285132.25
Manipur	35.65	22.85	30.19	66.03	153.50
Meghalaya	228.77	264.91	320.25	113.69	173.72
Mizoram	4.78	14.39	6.04	12.14	32.17
Nagaland	8.84	11.10	20.44	27.85	50.10
Orissa	6,304.72	9063.00	9,048.69	5,696.14	9237.65
Pondicherry	191.26	215.90	190.52	88.52	200.30
Punjab	3,837.67	3705.12	4,116.04	2,839.29	5475.66
Rajasthan	9,394.05	10157.36	6,843.93	8,177.98	11428.94
Sikkim	58.75	209.86	252.04	97.81	236.55
Tamil Nadu	38,511.10	43663.20	36,601.81	28,755.59	44255.81
Telangana	3,570.80	6683.26	7,470.12	7,565.31	13915.56
Tripura	41.72	45.25	59.57	58.41	86.79
Uttar Pradesh	6,578.93	6716.23	7,416.79	6,750.64	10722.88
Uttarakhand	834.72	1122.30	988.64	841.07	1336.65
West Bengal	24,176.09	29731.36	25,199.82	22,154.09	31044.48
Total	570590.37	662983.84	556031.37	4,56,489.48	7,10,721.71
CTDS	611.50	587.78	844.14	1,229.49	1315.62
Grand Total	571201.87	663571.62	556875.51	457718.97	712037.33

There is no state wise distinction/distribution in the account that is maintained by Pr. CCA(CBDT). The above data is furnished on the basis of inputs received by Pr. CCA(CBDT) from NSDL.

Source: Pr. CCA,CBDT